CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.453/MP/2025 along with IA No.39/2025

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read

with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking relaxation of the conditions stipulated for submissions of land

documents under Regulation 5.8(xi)(b).

Petitioners : Oyster Renewable Energy Private Limited (OREPL) and Anr.

: Central Transmission Utility of India Limited (CTUIL) Respondent

Petition No.455/MP/2025 along with IA No.41/2025

: Petition under Section 79 (1)(c) of the Electricity Act, 2003 read Subject

> with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, seeking invocation 2022 of this Hon'ble Commission's "Power to Relax" and "Power to Remove Difficulty" for relaxation of fulfilment of conditions subsequent and directions to CTUIL/ Respondent to accept the 'conditions subsequent' documents in the name of AMSPL/Petitioner No. 2 for utilisation

of Connectivity dated 08.04.2024.

Petitioners : Avaada Energy Private Limited (AEPL) and Anr.

: Central Transmission Utility of India Limited (CTUIL) Respondent

Date of Hearing : 13.5.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Sehadri, Advocate, OREPL

Ms. Aishwarya Subramani, Advocate, OREPL

Shri Harsha Rao, Advocate, OREPL

Shri Mukesh, OREPL

Shri Abhishek Kumar, Advocate, AEPL Ms. Shubham Mudqil, Advocate, AEPL Shri Shubham Arya, Advocate, CTUIL Ms. Pallavi Saigal, Advocate, CTUIL

Ms. Muskan Agarwal, CTUIL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petitions have been filed invoking the Commission's Power to Relax and Power to Remove Difficulties under the GNA Regulations, 2022 and the consequent directions upon CTUIL to accept the land documents/documents towards fulfilment of condition subsequent under Regulation 11A (1) & (2) in the name of subsidiary company for the utilisation of connectivity granted to a parent company. Learned counsel submitted that the issue involved in these cases is squarely covered by the order dated 12.7.2024 in Petition No. 192/MP/2024 (ACME Solar Holdings Pvt. Ltd. & Anr. v. CTUIL), wherein a similar relaxation has already been allowed by the Commission. Learned counsel also urged the Commission to pass a generic direction to CTUIL to accept the relevant land documents in the name of subsidiary company for the purpose of connectivity granted to the parent company as had been passed vide Record of Proceedings for the hearing dated 29.1.2025 in Petition No. 147/MP/2025 (SAEL Industries Limited v. CTUIL) in the context of accepting the documents relating to financial closure. Learned counsel for the Respondent, CTUIL, as such, did not oppose the said request.

- 2. After hearing the learned counsel for the Petitioner, the Commission observed that the issue of submissions of land documents by the subsidiary is under consideration in the Draft third amendment to the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations. Accordingly, the Commission directed CTUIL to process the land documents in the name of subsidiary where Connectivity have been granted to the Parent company or vice versa, to comply with Regulation 11A (1) of the GNA Regulations, for all such cases, till the issuance of the third amendment to the GNA Regulations, subject to necessary verification whether the entity with land documents is a subsidiary company under the Company's Act. In view of the above, the Commission also directed the Petitioners to file an affidavit indicating the survival of their grievance(s), as raised in the instant case, within two weeks.
- 3. Subject to the above, the Commission reserved the matters for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)